

**IN THE HIGH COURT OF BOMBAY AT GOA****LD-VC-CW-153-2020**

Sudesh Narayan Gaonkar .... Petitioner  
Versus  
Director of Mines & Geology & Others .... Respondents  
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Ms. Norma Alvares, Advocate for the Petitioner.

Mr. Devidas J. Pangam, Advocate General with Ms. Ankita Kamat, Additional Government Advocate for Respondent Nos. 1 to 6.

Mr. Pravin Faldessai, Assistant Solicitor General of India for Respondent No. 7.

**Coram:- M.S. SONAK &  
DAMA SESHADRI NAIDU, JJ.**

**Date:- 25<sup>th</sup> August, 2020**

P.C.:

Heard Ms. Norma Alvares, the learned Counsel for the petitioner.

2. The learned Advocate General appears on behalf of respondent nos. 1 to 6 along with Ms. Ankita Kamat. Mr. Faldessai, the learned Assistant Solicitor General of India appears on behalf of respondent no. 7.

3. Ms. Alvares states that in case, the copies of the petition have not been served upon the office of the learned

Advocate General or the learned Assistant Solicitor General of India, the same will be served latest by tomorrow.

4. We direct the respondents to file their response to the issues raised in this Petition, within two weeks from today and serve copy of such response upon the learned Counsel for the petitioner by e-mail.

5. We post this matter for further consideration on 10.09.2020.

**DAMA SESHADRI NAIDU, J.**

**M.S. SONAK, J.**

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